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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Ivn A No. 431/KB/2017
CP No.402/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th October 2017, 10.30 A.M

Name of the Company	Harsh Vardhan Kajaria & Ors -Vs- Metro Infrastructure Development Ltd & Ors.		
Under Section	241-242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01 ANJAN KUMAR ROY, FCS

APPLICANTS &
RESPONDENTS IN
1, 2, 3 & 5 IN CP.

[Signature]
13/10/17

01. Nirmalya Dasgupta
02. Debjani Chatterjee
03. Rohan Sengupta
04. S. Nigam

} For petitioners.

[Signature]
13/10/17

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 2, 3 and 5 are present.

I.A.No. 431/KB/2017 in C.P.No. 402/KB/2017 has been filed by Shri Vijay Kumar Makharia and Shri Radha Mohan Binani claiming to be director of the petitioner no. 4 and on this basis, they have filed this petition for impleadment.

Petitioners in C.P. may file their reply within 2 weeks with a copy in advance to the respondents in C.P. and thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

In the main C.P. respondents have not filed their reply. Respondents may file their reply within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

It appears that main C.P. has already been listed for hearing on 07/11/2017. Instead of 07/11/2017 it will be listed on **05/12/2017**.

List the matter on **05/12/2017** for disposal of I.A.

Interim order passed earlier shall remain effective till next date of hearing.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)